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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.341/92

HON'BLE JUSTICE CHETTUR SANKARAN NAIR (J), CHAIRMAN
HON'BLE SHRI R.K.AHOOJA, MEMBER(A)

New Delhi, this 13th day of September, 1996

Lal Chand
s/o Shri Kanta
r/o 65, Tejpal Bagicha
Shantivan
Delhi.

... Applicant

(None) (Ramesh Chatur, Advocate)

Vs.

Union of India

1. General Manager Railway
Baroda House
NEW DELHI.

2. The Divisional Railway Manager
Northern Railway, Moradabad (UP.) .. Respondents

(By Shri D.P.Kshatriya, Advocate)

This application having been heard
on 13.9.1996 the Tribunal on the
same day passed the following:

ORDER

Chettur Sankaran Nair (J), Chairman

Applicant, who started work as Casual Labour
in the year 1977 has approached this Tribunal
apprehending denial of work. According to respondents,
applicant obtained initial engagement by making false
representations. They submit further that there is
no material to substantiate the contention of applicant.
They are well founded in the submision. In the state
of pleadings it will not be proper for the Tribunal

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to adjudicate disputed questions of facts.

2. We decline jurisdiction and dismiss the application. No costs.

Dated, the 13th September, 1996

Rao
(R.K.AHOOJA)
MEMBER(A)

Sankaranair
(CHETTUR SANKARAN NAIR(J))
CHAIRMAN

/rao/